

633

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. No. _____ of 2022

Original Application No. 661 of 2018

IN THE MATTER OF:

Praveen Kakar & Ors.

...Applicant(s)

Vs.

Ministry Of Environment & Forest & Ors.

...Respondent(s)

AND

Dakshin Haryana Bijli Vitran Nigam Limited

...Applicant Company

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N.D.O.H.16.02.2022

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Through

Jainford

Counsel for the Applicant

DSK Legal,
1st and 2nd floor, ESC House,
155, Okhla Industrial Estate, Okhla Phase III,
New Delhi, Delhi 110020

Place: New Delhi

Date: 11.02.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. ___ of 2022

Original Application No. 661 of 2018

IN THE MATTER OF:

Praveen Kakar & Ors.

...Applicant(s)

Vs.

Ministry Of Environment & Forest & Ors.

...Respondent(s)

APPLICATION ON BEHALF OF THE DAKSHIN HARYANA BIJLI VITRAN NIGAM LIMITED IN ACCORDANCE WITH ORDER DATED 28.09.2021 PASSED BY THIS HON'BLE TRIBUNAL

1. The Dakshin Haryana Bijli Vitran Nigam Limited ("**DHBVNL/Applicant**"), is filing the present application in pursuant to the directions passed by this Hon'ble Tribunal in paragraph 11 of the order dated 28.09.2021.
2. The present application is filed to place on record the report in compliance to the direction passed in the order dated 28.09.2021 passed by the Hon'ble Tribunal, wherein the Applicant was directed not to supply any electricity connections to the M/s Ansal Properties and Infrastructure Ltd. ("**Project Proponent**"), for expansion of any project of the Project in Sushant Lok-1, Gurugram ("**Area**").
3. This Hon'ble Tribunal vide order dated 28.09.2021 has observed and directed as follows: -

"9. We have given due consideration to the report of the Chief Secretary, Haryana and find that the effectiveness of mechanism needs to be studied in the light of success in preventing and remedying violations. The chief secretary, while experimenting the mechanism evolved, may undertake study of extent of its success to consider what further changes are required in the last several years and it is yet to be seen whether the compliances level has been improved.

.....
10.....

We further find that as per order of the CPCB under Section 5 of the EP Act dated 21.06.2019, the State PCB

SDO DLF City Sub Division
DHBVN, Gurugram



was required to revoke the consents/authorizations given to M/s Ansal Properties and Infrastructure Ltd., the SEIAA, Haryana was required to revoke EC. The Director, Town and Country Planning Department was required not to allow any expansion or grant any **completion and the Electricity Department was directed not to supply electricity for expansion of any project of the PP in Sushant Lok, Phase-1, apart from direction to the HSVP not to supply water for such expansion.** Nothing is shown to have been done. Thus, the policy needs to be reviewed. Least expected for ensuring compliance by Residential Complexes is to inventorise such projects and to ascertain their compliance status. Second step is to place such status in public domain with reference to check list of conditions requiring compliance, with technical accuracy, to ensure that no such projects come up without being compliant with norms. There have to means to encourage best practices for waste management, including decentralised waste processing facility in coordination with concerned local body for collection of residual waste. Other issues need focus are water harvesting, greenery, leaving open spaces, dual piping system for utilisation of treated water for reuse. One cannot ignore that haphazardly developed housing projects are potential for degradation of environment, affecting public health. Prior to occupation and handing over to RWA, audit of compliances by a proper and accountable mechanism needs to be ensured. Revamping of Town and Country Planning Department, SEIAA, SEAC and State PCB and their interse coordination is a must for meaningful and prompt action against violators. Ownership and oversight of mechanism has to be of officers of proven credibility and status.

SDO DLF City Sub Division
DHEVN, Gurugram

4. It is submitted that in compliance to the order dated 28.09.2021, the Applicant has not granted any new electrical connection(s) to the Project Proponent in the Area.

RE: BRIEF FACTS

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5. This Hon'ble Tribunal vide its order dated 19.09.2018 had sought a report from a joint committee comprising of representatives of Central Pollution Control Board ("CPCB"); Town and Country Planning Department, Haryana; Delhi School of Planning and Architecture; Central Ground Water Authority and State Environment Impact Assessment Authority, Haryana.

6. In compliance with the order dated 19.09.2018, a report dated 16.11.2018 was filed before this Hon'ble Tribunal. The said report pointed out various deficiencies, which were considered by this Hon'ble Tribunal and vide order dated 08.01.2019, CPCB was directed to exercise its statutory powers and take measures for closure of the Project Proponent, initiating prosecution and recovering compensation for the damage to the environment in accordance with the law.

7. In furtherance to above, a report dated 05.04.2019 was filed by the CPCB in compliance with the order dated 08.01.2019 passed by the Hon'ble Tribunal. Further, in accordance with the order dated 21.05.2019 of this Hon'ble Tribunal, another action taken report dated 21.06.2019 was filed by CPCB stating that it had issued directions under section 5 of the Environmental (Protection) Act, 1986 to the Project Proponent as well as the concerned authorities to ensure compliance of Environmental Regulations and orders issued by this Hon'ble Tribunal. The direction qua the Applicant by the CPCB through its report dated 21.06.2019 is as follows: -

"No electricity supply be provided for any further expansion of the project by the company in Sushant Lok-1, Gurugram."

8. **The Hon'ble Tribunal vide its order dated 13.09.2019 had directed the Applicant to file the compliance report, to which, the Applicant has filed its compliance report dated 10.01.2020. In the said report, it is stated that no electricity supply has been provided to the Project Proponent for any further expansion of project in the Area. In the said report, the Applicant has further raised the issue of application(s) for new electricity connection(s) being received by the consumers who have purchased plots/flats in the Area. A copy of the compliance report dated 10.01.2020 filed by the Applicant is annexed hereto and marked as Annexure-C1.**

9. The Applicant has also issued a sale circular n. D-26/2021 dated 15.07.2021, vide which it was clarified that the Govt. of Haryana has approved the release of tubewell connections in dark zones/notified area.

Copy of the

SDO DLF Circle, Gurgaon Division
DHISWA, Gurugram

K. G. Grewal

sales circular dated 15.07.2021 bearing no. D-26/2021 issued by the Applicant is annexed hereto and marked as **Annexure C2**.

RE: ELECTRICITY CONNECTIONS TO CONSUMERS

10. The Area in question is a residential area and many individual consumers are purchasing the plots/flats in the Area, due to which there are several applications being received on behalf of consumers for grant of new electricity connection and/ or expansion of load from various consumers/plot owners/flat owners. The Project Proponent has developed the Area and further sold the plots to the consumers.
11. The Applicant being a distribution licensee under the provisions of the Electricity Act, 2003 is bound by the various rules and regulations issued under the Electricity Act, 2003, including the Haryana Electricity Regulatory Commission (Electricity Supply Code) Regulations, 2014 ("**Regulations**"), to grant electricity connections to the consumers. Since the directions which are passed by this Hon'ble Tribunal is in respect of the Project Proponent, therefore, the Applicant is not issuing any fresh electricity connection to the Project Proponent for the expansion in the Area.
12. It is submitted that requisite electrical infrastructure as per ultimate load norms of the Applicant has not been provided by the Project Proponent in the Area. There are other builders who failed to provide the adequate electrical infrastructure. The issue with respect of inadequacy was duly appraised to the Govt. of Haryana and a scheme has been approved by the Management of the Applicant wherein the connections of electricity in future would only be released to the individual residents consumers only after depositing the development charges.
13. In this regards, the Applicant has also filed the Petition No. PRO 55 of 2021 before the Ld. Haryana Electricity Regulatory Commission ("**HERC**") against various builders, under section 43, 46 and 50 of the Electricity Act, 2003 read with Regulation 8 and 9 of the HERC Duty to Supply Electricity on Request, Power to Recover Expenditure incurred in providing Supply and Power to require Security) Regulations, 2016, and Regulation 16 of the HERC Electricity Supply Code Regulations, 2014, read with Section 142 and 146 of the Electricity Act, 2003, which is pending adjudication before the Ld. HERC.
14. In view thereof, the Applicant is bound to provide new connection(s) to the consumers subject to the deposit of developmental charge.

PRAYER

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15. In light of the fact(s) and submission(s) stated above, the Applicant most respectfully prays that this Hon'ble Tribunal may be pleased to:

- i. Allow the present Application and take the compliance report on record.
- ii. Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in facts and circumstances of the case.



SDO DLF, DDO Division
DHBVN, Saragam

THROUGH



Counsel for the Applicant

DSK Legal,
1st and 2nd floor, ESC House,
155, Okhla Industrial Estate, Okhla Phase III,
New Delhi, Delhi 110020

Place: New Delhi

Date: 03.02.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. No. ____ of 2022

Original Application No. 661 of 2018

IN THE MATTER OF:

Praveen Kakar & Ors.

...Applicant(s)

Vs.

Ministry Of Environment & Forest & Ors.

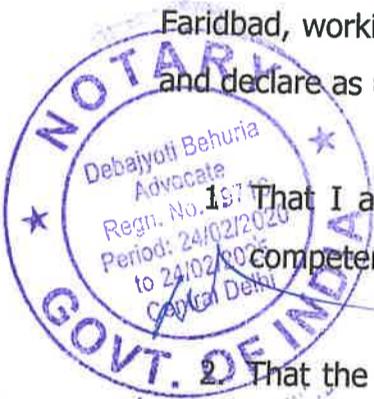
...Respondent(s)

AFFIDAVIT OF COMPLIANCE

I, Kamal Chand Dhiman S/o Late Sh. R.D Dhiman aged 47 Year, R/s H.No. 332 Sec-19 Faridbad, working as SDO DLF with the Applicant Company, do hereby solemnly affirm and declare as under:-

1 That I am the authorized person of the Applicant Company, and hence I am competent to swear the present affidavit.

2 That the facts stated in the aforesaid application are true to my knowledge. No part of the same is false and nothing material has been concealed there from.



I identified the deponent... has signed in my presence

10 FEB 2022

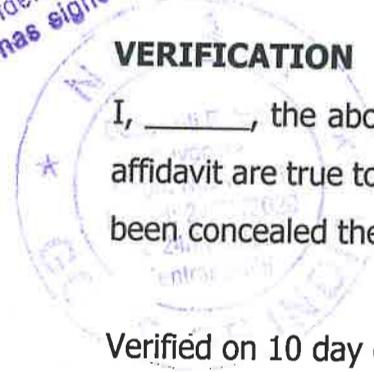
SDO DLF Division
DHBVN, Gurugram

[Signature]
DEPONENT

VERIFICATION

I, _____, the above named deponent do hereby verify that the contents of the above affidavit are true to my knowledge. No part of the same is false and nothing material has been concealed there from.

Verified on 10 day of February, 2022



[Signature]
DEPONENT
SDO DLF City Sub Division,
DHBVN, Gurugram

CERTIFIED THAT THE DEPONENT
Sri/Smt/Mr. *Kamal Chand Dhiman*
S/o, W/o, D/o *LA R.D Dhiman*
R/o *Sahib*
Identified by *[Signature]* and at
has signed in my presence at
New Delhi on *10 FEB 2022*
That the contents of the affidavit have
been read and explained to him and are true and
Correct to this knowledge.

[Signature]
Notary Public

ANNEXURE-C1

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 661/2018

IN THE MATTER OF:

Praveen Kakar & Ors. Applicant(s)

Versus.

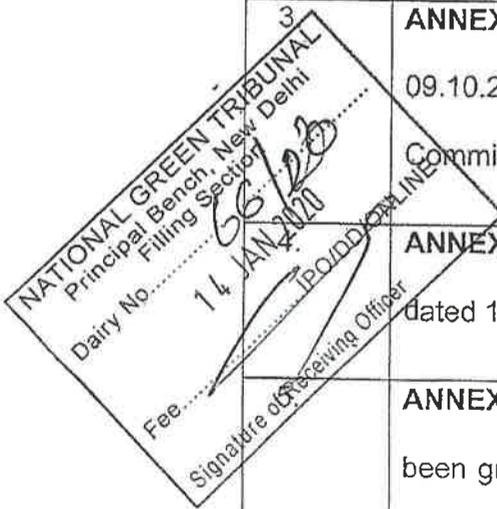
Ministry of Environment & Forests & Ors. Respondent(s)

AND

DAKSHIN HARYANA BIJLI VITRAN NIGAM. Applicant Company

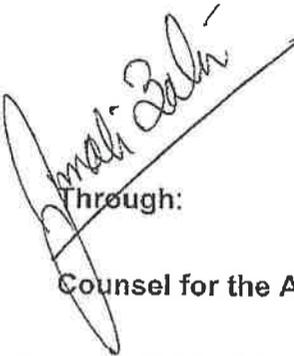
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6. PROOF OF SERVICE

644


Through:
Counsel for the Appellant

Place: New Delhi

Date: 13.01.2010

Mr. Samir Malik/Ms. Rimali Batra

DSK Legal – Advocates and Solicitors

G-29-Basement, Lajpat Nagar III

New Delhi – 110024

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 661/2018

Praveen Kakar & Ors.

Applicant(s)

Versus.

Ministry of Environment & Forests & Ors.

Respondent(s)

**COMPLIANCE REPORT ON BEHALF OF DAKSHIN HARYANA BIJLI VITRAN
NIGAM IN ACCORDANCE WITH ORDER DATED 13.09.2019 PASSED BY THIS
HON'BLE TRIBUNAL.**

1. The present compliance report is being submitted by the Dakshin Haryana Bijli Vitran Nigam (the "Applicant Company") in accordance with this Hon'ble Tribunal's order dated 13.09.2019.

Brief Background.

2. The captioned petition was filed before this Hon'ble Tribunal alleging, *inter alia*, carrying out of illegal activities by M/s Ansal Properties and Infrastructure Ltd. ("Project Proponent") at Sectors 27-28 and 43-52 of Sushant Lok, Phase-I, Gurugram in gross violation of laws and environment principles.
3. This Hon'ble Tribunal *vide* its order dated 19.09.2018 had sought a report from a joint Committee comprising of representatives of the Central Pollution Control Board ("CPCB"), Town and Country Planning Department, Haryana, Delhi School of

Planning and Architecture, Central Ground Water Authority and State Environment Impact Assessment Authority, Haryana.

4. In compliance with the order dated 19.09.2018, a report dated 16.11.2018 was submitted before this Hon'ble Tribunal. The said report, which pointed out various deficiencies, was considered by this Hon'ble Tribunal on 08.01.2019 and the CPCB was directed to exercise its statutory powers and take measures for closure of the project of the Project Proponent, initiating prosecution and recovering compensation for the damage to the environment in accordance with law.

5. In compliance with this Hon'ble Tribunal's order dated 08.01.2019, a compliance report dated 05.04.2019 was filed by the CPCB. Further, in accordance with the observations made by this Hon'ble Tribunal *vide* its order dated 21.05.2019, a further action taken report dated 21.06.2019 was filed by the CPCB stating that it had issued directions under Section 5 of the Environmental (Protection) Act, 1986 to the Project Proponent as well as the Concerned Authorities to ensure compliance of Environmental Regulations and Orders issued by this Hon'ble Tribunal. The directions issued to DHBVN by the CPCB through the report dated 21.06.2019 were in the following terms:

7.	<i>The Chairman cum Managing Director, Dakshin Haryana Bijli, Vitran Nigam</i>	<i>No electricity supply be provided for any further expansion of the project by the company in Sushant Lok-1, Gurugram.</i>
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6. This Hon'ble Tribunal *vide* its order dated 13.09.2019 in the captioned matter had directed that compliance reports be filed, *inter alia*, by DHBVN within one month of passing of the order dated 13.09.2019 by email. The relevant part of the order dated 13.09.2019 is quoted as follows:

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"5. Let the compliance reports be filed by the CPCB, State PCB, SIEAA, Haryana, CGWA, Town and Country Planning Department, Haryana, Dakshin Haryana Bijli, Vitran Nigam, Haryana Shahari Vikas Pradhikaran and District Magistrate Gurgaon within one month by e-mail at judicial-ngt@gov.in.

6. Copies of this order be sent to CPCB, State PCB, SIEAA, Haryana, CGWA, Town and Country Planning Department, Haryana, Dakshin Haryana Bijli, Vitran Nigam, Haryana Shahari Vikas Pradhikaran and District Magistrate Gurgaon by e-mail."

A copy of this Hon'ble Tribunal's order dated 13.09.2019 is annexed herewith and marked as **ANNEXURE-1**.

The Applicant's Submissions.

7. At the outset, it is necessary to state that the Applicant Company was not served with a copy of the order dated 13.09.2019 passed by this Hon'ble Tribunal despite an express direction that copies of the aforesaid order be sent, *inter alia*, to the Applicant.
8. The Applicant Company only became aware of this Hon'ble Tribunal's order dated 13.09.2019 when it was served with a letter dated 09.10.2019 from the Deputy Commissioner, Gurugram directing it to attend a meeting on 11.10.2019 and to bring along an action taken report in compliance with the order passed by this Hon'ble Tribunal. It was only due to the said reason that this Hon'ble Tribunal's direction to file a compliance report within one month from 13.09.2019 could not be complied with. A copy of the letter dated 09.10.2019 received from the Deputy Commissioner, Gurugram is annexed herewith and marked as **ANNEXURE-2**.

9. The Applicant Company is also constrained to point out that no specific notice or copies of the CPCB's Further Action Taken Report dated 21.06.2019 were served on DHBVN even though the said report expected the Applicant to carry out compliance of the directions issued in the report.
10. As per available records, it can be seen that the captioned Original Application was last listed on 20.11.2019 and is now coming up on 13.01.2010.

APPLICANT COMPANY'S COMPLIANCE

(A) No electricity supply has been provided for any further expansion of the project of M/s Ansal Properties and Infrastructure Ltd. at Sushant Lok, Phase-I, Gurugram.

11. The Applicant at the outset wishes to state that the Applicant has duly complied with the directions issued by the CPCB vide its report dated 21.06.2019.
12. The Applicant has not provided any electricity supply for any further expansion of the project of M/s Ansal Properties and Infrastructure Ltd. (the Project Proponent) in Sushant Lok, Phase-I, Gurugram as directed by the CPCB. Hence, the directions issued by the CPCB have been complied with.

(B) Grant of electricity connections to consumers situated within the concerned area/project.

13. The Applicant wishes to state that the area known as Sushant Lok, Phase-I, Gurugram is a residential plotted colony/area. The Applicant further states that since M/s Ansal Properties and Infrastructure Ltd. has completed the project in question, the Applicant keeps receiving applications from time to time for grant of new electricity connections and/or expansion of load from various consumers/plot owners/house owners who have purchased property in the concerned area/project.

14. The Applicant being a distribution licensee under the provisions of the Electricity Act, 2003 is bound by the various rules and regulations issued under the Electricity Act, 2003 from time to time including The Haryana Electricity Regulatory Commission (Electricity Supply Code) Regulations, 2014. ("Regulations").
15. As per Clause 4.1.1 of the Regulations, the licensee shall, on an application by the owner or occupier of any premises located in his area of supply, give supply of electricity to such premises within the time specified in the Regulations.
16. The Applicant is presently supplying electricity to consumers in the concerned area and such consumers may fall either under the domestic (DS) category or under the non-domestic (NDS) category.
17. The direction issued to the Applicant by the CPCB vide its report dated 21.06.2019 that "*No electricity supply be provided for any further expansion of the project by the company in Sushant Lok-1, Gurugram*" has created a certain amount of ambiguity insofar as grant of electricity connections to plot owners/consumers, is concerned. The Applicant has already addressed a letter dated 13.12.2019 to the CPCB seeking a clarification on this aspect and the relevant part of the clarification letter is quoted as follows:

"14. In light of the expression "further expansion of the project by the company" having not being defined by the CPCB, the Nigam through the present letter is seeking a clarification from the CPCB with regard to the following questions/queries:

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- (i) *Whether new connections can be allowed where the plot holders come up with a request for a new connection either at the time of construction of houses or after completing the construction under Domestic (DS) category?*
- (ii) *Whether extension of load can be allowed if an existing consumer applies for extension of load within the same premises or after addition of a new floor on the same plot?*
- (iii) *Whether a new connection and/or extension of load can be allowed for public amenities like water supply, sewage or any other such services?*
- (iv) *Whether a new connection and/or extension of load can be allowed for the non-domestic (NDS) category?"*

A reply/clarification is still awaited from the CPCB in this regard on the aforesaid aspects/ questions. A copy of the clarification letter dated 13.12.2019 addressed to the CPCB is annexed herewith and marked as **ANNEXURE-3**.

18. Since, the Applicant is under certain legal obligations as already pointed out in paragraphs 14 and 15 above, it is stated that the Applicant has been granting electricity connections to plot owners whenever an application for the same is received. In faithful compliance of this Hon'ble Tribunal's directions given *vide* order dated 13.09.2019, the Applicant is submitting a list of connections that have been granted within the Sushant Lok, Phase-I area from 11.10.2019 until the filing of the instant Affidavit. As already pointed out above, this Hon'ble Tribunal's order dated 13.09.2019 came within the Applicant's knowledge only on 09.10.2019 when the Applicant was asked by the Deputy Commissioner, Gurugram to attend a meeting on 11.10.2019 and submit a compliance report. Hence, the starting date for connections while preparing the list has been taken as 11.10.2019.

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A list of connections that have been granted within the Sushant Lok, Phase-I area from 11.10.2019 until the date of filing of the instant Affidavit is annexed herewith and marked as **ANNEXURE-4**.

19. The Applicant wishes to lastly submit that no connection has been granted by the Applicant for any industrial activity which could in anyway amount to polluting the environment or which could be construed to be in breach of this Hon'ble Tribunal's orders in the captioned matter.

20. This compliance report is being submitted accordingly.

PRAYER

21. In light of all that has been stated above, the Applicant most respectfully prays that this Hon'ble Tribunal may be pleased to:

- a. Allow the application and take the compliance report and take the same on record; and
- b. Pass such other order(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

Through,

APPLICANT
DLF City S/Divn. Sec-31
D.H.B.V.N., Gurgaon

Counsel for the Appellant

Mr. Samir Malik/Ms. Rimali Batra

DSK Legal – Advocates and Solicitors

G-29-Basement, Lajpat Nagar III

New Delhi – 110024

Place: Pune

Date: 10/01/2020

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Application under Section 15 Read With Section 18 of the
National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 661 OF 2018

IN THE MATTER OF:

PRAVEEN KAKAR & ORS ... APPLICANT

Versus

MINISTRY OF ENVIRONMENT & FORESTS Etc. RESPONDENT

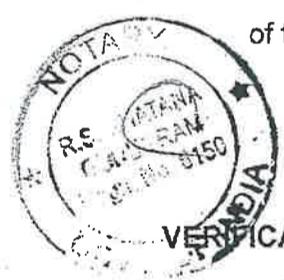
AND

DAKSHIN HARYANA BIJLI VITRAN NIGAM. ... Applicant Company

AFFIDAVIT OF COMPLIANCE

I, GAURAV DAHIYA S/o Sh. VIRENDER DAHIYA aged above 30
year _____ address 1-294, Vijay Kathan Vihar, Sec-15 Part 2 working as SDO DLF
D.H.B.V.N.
with the Applicant Company, do hereby solemnly affirm and declare as under:

1. That I am the Counsel for the Plaintiff, and hence, I am competent to swear the instant affidavit.
2. That the facts stated in the aforesaid affidavit are true to my knowledge. No part of the same is false and nothing material has been concealed there from.



VERIFICATION

DEPONENT

Gaurav
SDO
DLF City S/Divn. Sec-31
D.H.B.V.N. Gurugram

I, GAURAV DAHIYA the above-named deponent do hereby verify that the facts stated in the above affidavit are true to my knowledge. No part of the same is false and nothing material has been concealed there from.

Verified at _____ on this the ____ .12.2019.

ATTESTED
Rajender Singh Khosla
Advocate & Notary
Gurugram
11-1-2020

DEPONENT

Gaurav
SDO
DLF City S/Divn. Sec-31
D.H.B.V.N. Gurugram

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Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 661/2018

(With Report dated 21.06.2019)

Praveen Kakar & Ors.

Applicant(s)

Versus

Ministry of Environment & Forests & Ors.

Respondent(s)

Date of hearing: 13.09.2019

CORAM:

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Respondent(s):

Mr. Shok Chandra, Advocate for CPCB
Mr. Rahul Khurana, Advocate for HSE/CE

ORDER

1. The question for consideration is the remedial action for encroachment of green areas, extraction of ground water and violation of other statutory norms by M/s Ansal Properties and Infrastructure Ltd, Sushant Lok, Phase-I, Gurgaon (the project proposed). Vide order dated 19.09.2018, a report was sought from a joint Committee comprising representatives of the Central Pollution Control Board, Town and Country Planning Department, Haryana, Delhi School of Planning and Architecture, Central Ground Water Authority and State Environment Impact Assessment Authority, Haryana. Report dated 16.11.2018 was considered on 08.01.2019 which pointed out various deficiencies. The Tribunal directed the CPCB to exercise the statutory powers and take measures for closure of



the project, initiating prosecution and recovering compensation for the damage to the environment in accordance with law.

- 2. The matter was thereafter considered on 21.05.2019 as follows:-

"Compliance report has been filed vide email dated 05.04.2019 indicating the steps taken. There is however nothing to show the exercise of statutory power for prosecution. The CPCB has suggested that the project proponent should furnish an action plan and CGWA should determine compensation for illegal extraction of ground water. We are of the view that such powers can be exercised by the CPCB itself by giving directions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. A Pollution Board is entitled to disconnect the electricity and water supply and take measures for stopping illegal activities as condition for continuing consent to establish or to operate."

- 3. Accordingly, further action taken report has been filed on 21.06.2019 to the effect that CPCB initiated action as follows:-

In exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, CPCB, following directions have been issued on 21.06.2019 to the Project Proponent and concerned Authorities to ensure compliance of Environmental Regulations and Orders issued by Hon'ble NGT.

1.	The Chairman, Ansal Properties & Infrastructure	<ul style="list-style-type: none"> a. To stop all the construction/expansion activities in Shushant Lok, Phase-I, Gurugram with immediate effect. b. To pay Environment Compensation of Rs. 14.6962 Crore (Rs. Fourteen Crore, Sixty Nine Lacs, Sixty, two Thousand only) to CPCB on
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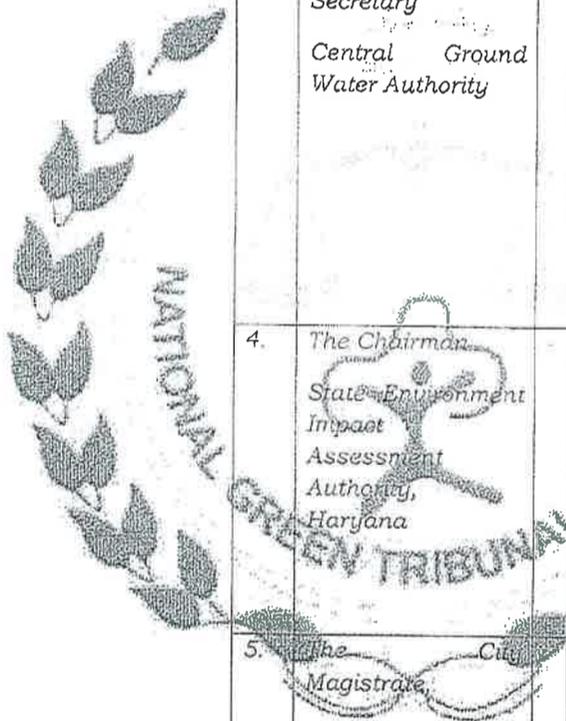
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		<p>account of discharge of untreated sewage for 281 days (till 17.06.2019) to CPCB's Union bank of India A/c no. 532702010009078, IFSC code U13IN0553271, Branch-IP Extension, Delhi as per Environmental Compensation Policy framed in compliance of Hon'ble NGT order dated 31.08.2018 in OA no. 593/2017 within 7 days from the receipt of these directions. In case of delay in deposition of Environmental Compensation, penal interest shall be charged as per rates.</p> <p>c. To pay another Environmental Compensation determined by Central Ground Water Authority on account of extraction of ground water without permission and defunct rain water harvesting system in Shikhandi Phase-1, Gurgaon.</p> <p>d. To submit action plan to CPCB regarding rectification of the shortcomings as highlighted above in the concluding remarks of report within 7 days from the receipt of these directions and to rectify all the shortcomings as highlighted in the concluding remarks of report within 30 days from the receipt of these directions. Action taken report be submitted along with necessary documentary evidences immediately after</p>
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		completion of action taken.
2.	The Chairman - Haryana State Pollution Control Board	a. NOCs, Consents and Authorization granted to M/s Ansal Properties & Infrastructure Ltd. Gurugram be revoked immediately and shall not be considered in future also till compliance of these directions are made. b. Discharge of untreated sewage from the premises of the company into storm water drain be stopped.
3.	The Member - Secretary Central Ground Water Authority	Environmental Compensation on account of extraction of ground water through 39 nos. of tube-wells without permission and defunct rain water harvesting system in Sushant Lok, Phase-1, Gurugram, be determined and levied immediately.
4.	The Chairman State Environment Impact Assessment Authority, Haryana	Environmental Clearance(s) granted to the Company, if any, be revoked immediately. No expansion of site in future related to this site be considered till compliance of these directions are made.
5.	The City Magistrate, CTM Gurugram	a. Compliance of these directions issued to the Company and other State Government departments be ensured. b. Collection of Environmental Compensation imposed by CPCB be ensured.
6.	The Director Town and Country Planning Department,	a. No further expansion of the project be considered. b. No completion certificate be granted to the Company and any such



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	Haryana	certificate already granted be revoked immediately.
7.	The Chairman cum Managing Director, Dakshin Haryana Bijli, Vitran Nigam	No electricity supply be provided for any further expansion of the project by the company in Sushant Lok-1, Gurugram.
8.	The Chief Administrator, Haryana Shahari Vikas Pradhikaran	No water supply to the company be sanctioned for any further expansion of the project in Sushant Lok-1, Gurugram.

2. Copies of CPCB Directions are sent to following Ministries and organizations also for information and appropriate action at their level:

i. The Secretary, Ministry of Env., Forests and Climate Change, New Delhi.

ii. The Secretary, Ministry of Housing and Urban Affairs, New Delhi.

iii. The Director, Delhi School of Planning and Architecture, New Delhi."

4. Further steps need to be taken as follow up of above directions.

We find from the affidavit filed by the CGWA on 09.07.2019 that compensation has been assessed for failure to recharge the ground water in terms of the conditions for ground water extraction at Rs. 40,44,000.00 per annum. The said amount may be recovered as interim compensation. The CGWA claims to have written letter dated 08.02.2019 to the Deputy Commissioner, Gurgaon to seal illegal wells.

5. Let the compliance reports be filed by the CPCB, State PCB, SIEAA, Haryana, CGWA, Town and Country Planning Department, Haryana, Dakshin Haryana Bijli, Vitran Nigam, Haryana Shahari Vikas Pradhikaran and District Magistrate Gurgaon within one month by e-mail at judicial-ngt@gov.in.

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6. Copies of this order be sent to CPCB, State PCB, SIEAA, Haryana, CGWA, Town and Country Planning Department, Haryana, Dakshin Haryana Bijli, Vitran Nigam, Haryana Shahari Vikas Pradhikaran and District Magistrate Gurgaon by c-mail.

List for further consideration on 20.11.2019.

Adarsh Kumar Goel, CP

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM



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MOST URGENT

From

Deputy Commissioner,
Gurugram

To

1. Joint Commissioner -IV, Municipal Corporation, Gurugram
2. Chief Engineer (Intra-II), GMDA, Gurugram
3. Member Secretary, SEJAA, Haryana Bays No. 55 - 58, Parytan Bhawan, 1st floor, Sector 2, Panchkuia.
4. The Regional Officer, HSPCB, Gurugram (North & South at Manesar)
5. City Magistrate, Gurugram
6. District Revenue Officer, Gurugram
7. Senior Town Planner, TCP, Gurugram
8. Superintending Engineer-III, HSVP, Gurugram
9. Executive Engineer (OP), DHVBN, Gurugram
10. Hydrologist, Ground Water Cell, Gurugram
11. Chairman, Ansal Properties & Infrastructure Ltd., 115 Ansal Bhawan, 16 KG Marg, New Delhi -110001.

No.

4500/1MB Dated 09/10/19

Sub:

OA No. 769/2018 titled as Pardeep Nirala V/s MoEF & Ors and O.A. No. 661/2018 titled as Parveen Kakkar V/s Ministry of Environment, Forests & Climate Change & Ors

Kindly refer to the subject noted above, please find enclosed herewith the Hon'ble NGT order dated 24.05.2019 & 13.09.2019 OA No. 769/2018 titled as Pardeep Nirala V/s MoEF & Ors and O.A. No. 661/2018 titled as Parveen Kakkar V/s Ministry of Environment, Forests & Climate Change & Ors respectively. As per the orders, report is to be submitted by the undersigned before the Hon'ble NGT within 03 month from the order dated 24.05.2019 in OA No. 769/2018 and within 01 month from the order dated 13.09.2019 in OA No. 661/2018.

You are hereby directed to attend the meeting on 11.10.2019 at 11:00 AM under the Chairmanship of undersigned at Meeting Hall, 1st Floor, Mini Sectt. alongwith the action taken report pertaining to your departments as per the above said orders, so that the same could be compiled and submitted before Hon'ble NGT within stipulated time period. Any lapse in submission of action taken report will be considered on your part and will be viewed seriously being court case matter.

DA/As above

Deputy Commissioner,
Gurugram

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DAKSHIN HARYANA BIJLI VITRAN NIGAM
Office of the Asstt. Executive Engineer, DLF City, Sub Division
DHBVN, Sec-31, Gurugram- 122001 (Haryana)
0124-2384755 Website www.dhbvn.com Email ID: sdodlfcity@gmail.com

To, Sh. S.P Singh Parihar, Chairman,
Central Pollution Control Board,
Forest and Climate Change, Govt. of India
CBD Cum Office Complex, Parivesh Bhawan,
East Arjun Nagar, Shahdara,
New Delhi – 110032.

Memo No:- 1742/44 Dated:- 12.12.2019

Sub: Clarification with respect to the Board's directions issued vide Further Action Taken Report dated 21.06.2019

Ref: Order passed by the Hon'ble National Green Tribunal ("NGT") dated 13.09.2019 in O.A. No. 661/2018 titled *Praveen Kakar vs Ministry of Environment & Forests & Ors.*

Dear Sir,

1. Dakshin Haryana Bijli Vitran Nigam ("Nigam") through its Executive Engineer, OP, DHBVN, Gurugram was served with a letter dated 09.10.2019 from the Deputy Commissioner, Gurugram directing it to attend a meeting on 11.10.2019 and to bring along an action taken report in compliance with the order passed by the Hon'ble National Green Tribunal ("NGT") dated 13.09.2019 in O.A. No. 661/2018 titled *Praveen Kakar vs Ministry of Environment & Forests & Ors.*
2. It was also stated in the said letter dated 09.10.2019 that any lapse in submission of the action taken report will be considered seriously.
3. At the outset, it is necessary to state that the Nigam was not served with a copy of the order dated 13.09.2019 passed by the Hon'ble NGT despite an express direction from the Hon'ble NGT that copies of the aforesaid order be sent, *inter alia*, to the Nigam. Hence, the Nigam only became aware of the Hon'ble NGT's order dated 13.09.2019 by virtue of the letter dated 09.10.2019 received from the Deputy Commissioner, Gurugram.
4. We understand that the direction issued by the Hon'ble NGT in the order dated 13.09.2019 came to be passed in the above mentioned case, as a follow up to the Further Action Taken Report dated 21.06.2019 having been submitted by the Central Pollution Control Board ("CPCB") before the Hon'ble NGT in respect of a project belonging to M/s Ansal Properties and Infrastructure Ltd. situated at Sushant Lok, Phase-1, Gurugram.
5. From perusal of the order passed by the Hon'ble NGT, it has come to our attention that the CPCB, through its Further Action Taken Report dated 21.06.2019 had issued certain directions to various authorities. In so far as the directions issued to the Nigam are concerned, the same are quoted as follows:

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
परिषदा भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
No electricity supply be provided for any further expansion of the project by the company in Sushant Lok-1, Gurugram."

13 DEC 2019
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar, Delhi

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6. The Nigam is once again constrained to point out that no specific notice or copies of the Further Action Taken Report or the order of the Hon'ble NGT dated 13.09.2019 was served on the Nigam. It was only upon being served with the letter dated 09.10.2019 from the Deputy Commissioner, Gurugram that the Hon'ble NGT's order dated 13.09.2019 was brought to the Nigam's knowledge.
7. As per the Nigam's knowledge, O.A. No. 661/2018 was last heard on 20.11.2019, post which by way of a public notice issued by the Hon'ble NGT, the matter has now been posted for hearing on 13.01.2020.
8. The Nigam is in the process of preparing its compliance report to be filed before the Hon'ble NGT before the next date of hearing.
9. In order to comply with the Order of the Hon'ble NGT, the Nigam had to submit a compliance report in line with the directions issued by the CPCB vide its Further Action Taken Report dated 21.06.2019.
10. The Nigam vide the present letter wishes to bring to the attention of the CPCB that the directions issued by it vide the Further Action Taken Report dated 21.06.2019 are vague and ambiguous insofar as they relate to the Nigam.
11. At this point, it would be pertinent to take note of the following points:
 - i. Sushant Lok, Phase-I, Gurugram is a residential plotted colony/area.
 - ii. The Nigam is a distribution licensee under the provisions of the Electricity Act, 2003 and is hence bound by the various rules and regulations issued under the Electricity Act, 2003 from time to time including 'The Haryana Electricity Regulatory Commission (Electricity Supply Code) Regulations, 2014.'
 - iii. As per Clause 4.1.1 of the Regulations, the licensee shall, on an application by the owner or occupier of any premises located in his area of supply, give supply of electricity to such premises within the time specified in the Regulations.
12. As has already been pointed out above, the CPCB has issued a direction to the Nigam that *no electricity supply be provided for any further expansion of the project by the company in Sushant Lok-1, Gurugram*. However, the CPCB while issuing the said direction, has not given any sort of guidance or explanation as to what would amount to *"further expansion of the project by the company"*.
13. It is necessary to point out that insofar as M/s Ansal Properties and Infrastructure Ltd. (the project proponent) is concerned, it has already completed the project in question. Further, the plot holders/owners of the said project are at various stages of construction and/or further development of their respective properties in the said project.
14. In light of the Nigam's obligations to comply with Regulations framed under the Electricity Act, 2003 and in light of the directions issued by the CPCB to the Nigam vide its Further Action Taken Report dated 21.06.2019, certain clarifications are necessarily required from the CPCB in order to allow the Nigam to duly comply with the CPCB's directions.
15. The expression *"further expansion of the project by the company"* having not being defined by the CPCB, the Nigam through the present letter is seeking a clarification from the CPCB about the scenarios, and requests CPCB to confirm if the same are beyond the directions issued by CPCB:



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- (i) Whether new connections can be allowed where the plot holders come up with a request for a new connection either at the time of construction of houses or after completing the construction under Domestic (DS) category?
 - (ii) Whether extension of load can be allowed if an existing consumer applies for extension of load within the same premises or after addition of a new floor on the same plot?
 - (iii) Whether a new connection and/or extension of load can be allowed for public amenities like water supply, sewage or any other such services?
 - (iv) Whether a new connection and/or extension of load can be allowed for the non-domestic (NDS) category?
16. The Nigam pending clarification from CPCB would continue releasing connections to individual consumers, who are already owners of the plots sold by M/s Ansal Properties Infrastructure Ltd., as the same, based on the understanding of Nigam do not qualify under the category of "Project Expansion" by M/s Ansal Properties. The Nigam also stated that no new connection will be released to the Project builder i.e. M/s Ansal Properties Ltd.
17. The Nigam requests the CPCB to kindly issue necessary clarifications as to whether allowing any of the activities mentioned in paragraph 15 of this letter would conflict with the CPCB's directions dated 21.06.2019 or otherwise clarify the understanding of the Nigam as set out in paragraph 16 above.
18. A time bound clarification from the CPCB as regards the above questions would allow the Nigam to faithfully comply with the directions issued by the CPCB and to submit a compliance report before the Hon'ble NGT in accordance with the Hon'ble NGT's order dated 13.09.2019.


SBO DLF City,
Sub-Divn, DHBVN
Gurugram.

CC:-

1. The S.E (OP) Circle-II Gurugram for kind information please.
2. The XEN Sub-Urban Divn. DHBVN Gurugram for kind information please.


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APPLICATION DETAIL REPORT							
Category: ALL							
Connection Type: New Connection (Sushant Lok-I)							
From Date: 11/10/2019 To Date: 31/12/2019							
Sr. No.	Application Number	Name	Address	Mobile No.	Load in(KW)	Category	Applied Date
1	G21-1119-2	SHARDA BHATI	SF01B,SUSHANT VYAPAR KENDRA,SUSHANT LOK 1,	9313808043	3.00	Non-Domestic (NDS)	01/11/2019
2	G21-1119-17	CHANDRA DUTT	C 2512,1ST FLOOR,SUSHANT LOK PHASE 1,	7838111600	8.00	Domestic (DS)	02/11/2019
3	G21-1119-15	VIKAS GOYAL	Plot No - 110 Block No - C 2nd Floor,Sushant Lok Phase - 1,,	9811289293	10.00	Domestic (DS)	02/11/2019
4	G21-1119-11	POONAM SATYENDER CHARITABLE TRUST	R B -1 B block ,Religious Building Sushant lok 1,	9818718491	-2.00	Non-Domestic (NDS)	02/11/2019
5	G21-1219-8	KAVITA SHARMA	c-1768 4th floor,sushant lok 1,	9760008216	10.00	Domestic (DS)	02/12/2019
6	G21-1219-5	NEENA CHANDHOK	HOUSE NO E-8/17 ,FIRST FLOOR DLF PHASE 1,GURUGRAM	9301039711	10.00	Non-Domestic (NDS)	02/12/2019
7	G21-1219-2	KEWAL KISHAN GUPTA	PLOT NO 70 ,ASHOKA CRESCENT DLF PHASE 1,122019	9811011789	2.00	Domestic (DS)	02/12/2019
8	G21-1119-20	MANJIT VIRMANI	House no A 653,sushant lok 1,,	9811057122	2.00	Domestic (DS)	03/11/2019
9	G21-1119-18	RAJIV KHURANA	C1762-4th Floor,C Block Sushant Lok,	9811961040	11.00	Domestic (DS)	03/11/2019
10	G21-1119-38	O P DHALL	D 200,SUSHANT LOK 1,	9899843240	4.00	Domestic (DS)	04/11/2019
11	G21-1119-35	AJAY BHARDWAJ	C-1081-B 3RD FLOOR SUSHANT LOK-I C-1081-B 3RD FLOOR SUSHANT LOK-I	9810023243	10.00	Domestic (DS)	04/11/2019
12	G21-1119-24	JATIN ARORA	A 562E,SUSHANT LOK 1,	9810033322	2.00	Domestic (DS)	04/11/2019
13	G21-1219-37	ADHIRAJ ANDLAY	c-2605 ,sushant lok 1,	9868912007	15.00	Domestic (DS)	04/12/2019
14	G21-1219-35	SBD GREEN ENERGY AND INFRA INDIA PVT LTD	PARKING AREA,VYAPAR KENDRA SUSHANT LOK 1,	9818187076	2.00	Non-Domestic (NDS)	04/12/2019
15	G21-1219-26	RENU BINDAL	C-416 SUSHANT LOK-I C-416 SUSHANT LOK-I	9650543743	2.00	Domestic (DS)	04/12/2019
16	G21-1119-52	SANJAY KUMAR	HOUSE NO B-740 THIRD FLOOR,SUSHANT LOK 1,,	9650961423	10.00	Domestic (DS)	05/11/2019
17	G21-1119-50	HEMANT SUNDHANI	C 798 ,SUSHANT LOK 1,	9911465252	4.00	Domestic (DS)	05/11/2019
18	G21-1119-45	GAGANDEEP SINGH	520A,SUSHANT LOK 1 B BLOCK,,	9810025089	5.00	Domestic (DS)	05/11/2019
19	G21-1119-42	JASPREET SINGH TIKKA	1325 FIRST FLOOR,SUSHANT LOK 1 B BLOCK,GUGAON,	9811323372	11.00	Domestic (DS)	05/11/2019
20	G21-1119-41	UPINDER KUMAR	C 2484 FIRST FLOOR,C BLOCK SUSHANT LOK PHASE 1,,	9810318246	11.00	Domestic (DS)	05/11/2019
21	G21-1219-53	RAVEENA JAIN	SVK SF-2 A ,SUSHANT LOK 1,	9818213897	4.00	Non-Domestic (NDS)	05/12/2019
22	G21-1219-51	PARAMOUNT-INFRA BUILD PVT LTD	C-531 SUSHANT LOK-I C-531 SUSHANT LOK-I	8076678241	10.00	Domestic (DS)	05/12/2019
23	G21-1219-49	RAJNI GUPTA	PLOT NO 9 FIRST FLOOR,C BLOCK SUSHANT LOK PHASE 1	9810380377	8.00	Domestic (DS)	05/12/2019
24	G21-1219-47	DEEPAK KUMAR	10,E BLOCK BASEMENT FLOOR,SUSHANT LOK 1,	9818447888	8.00	Non-Domestic (NDS)	05/12/2019
25	G21-1219-45	SANTOSH DUDEJA	2725,C block,,	8588847121	2.00	Domestic (DS)	05/12/2019
26	G21-1119-68	NEERU MARWAHA	c 798 first floor,sushant lok 1,	9818246040	15.00	Domestic (DS)	06/11/2019
27	G21-1119-64	SHILPA MALHOTRA	c-2514 sf ,sushant lok 1,	8540059036	11.00	Domestic (DS)	06/11/2019
28	G21-1219-63	AMAN BATRA	B 433,SUSHANT LOK 1,,	9811949600	11.00	Domestic (DS)	06/12/2019
29	G21-1119-93	PRANJAL BORAH	A 767 A Sushant Lok 1,Ground Floor,,	9971841735	15.00	Domestic (DS)	08/11/2019
30	G21-1119-115	SURINDER NATH MEHRA	C-1175 2 ND FLOOR,SUSHANT LOK 1,	9810388696	10.00	Domestic (DS)	09/11/2019

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Sr. No	Application Number	Name	Address	Mobile No.	Load In(KW)	Category	Applied Date
31	G21-1119-113	KAMIA HANS	C-2192 B,SUSHANT LOK 1,	9899444777	2.00	Non-Domestic (NDS)	09/11/2019
32	G21-1119-110	ASHIMA AHLUWALIA	560 block c,sushant lok 1,,	9811346454	11.00	Domestic (DS)	09/11/2019
33	G21-1219-88	SHASHI CHOPRA	1768 2ND FLOOR,C BLOCK SUSHANT LOK 1,	9212527971	5.00	Domestic (DS)	09/12/2019
34	G21-1119-120	SANDEEP KUMAR	VILLAGE ,NATHUPUR ASHWAR MOHALLA SHIV MANDIR,	8368778589	5.00	Domestic (DS)	10/11/2019
35	G21-1119-119	RAJA SAHA	5414,SECOND FLOOR,DLF PHASE 4,	989989797	12.00	Domestic (DS)	10/11/2019
36	G21-1119-118	KUSUM YADAV	VILLAGE,NATHUPUR,	9811224143	3.00	Domestic (DS)	10/11/2019
37	G21-1119-117	GULAB DEVI NARANG	A21/8,DLF PHASE 1,	9810216545	2.00	Domestic (DS)	10/11/2019
38	G21-1219-103	ARTI KO TWAL	1178P,Sector 43,	9810644041	2.00	Domestic (DS)	10/12/2019
39	G21-1219-101	RAMA MANCHANDA	46,arjun marg dlf phase 1 gurugram dlf phase 1,	9810915850	10.00	Domestic (DS)	10/12/2019
40	G21-1219-100	NIRMALA	117,SECTOR 27,	9810525500	2.00	Domestic (DS)	10/12/2019
41	G21-1219-97	AVAK FLOORS LLP	252,BLOCK E SUSHANT LOK 1,,	6750470000	5.00	Domestic (DS)	10/12/2019
42	G21-1019-146	HANISH BABBAR	C-2402,SUSHANT LOK 1,	9811761250	18.00	Domestic (DS)	11/10/2019
43	G21-1019-142	TARSEM KUMAR	c-306 A,sushant lok 1,	9811028912	2.00	Non-Domestic (NDS)	11/10/2019
44	G21-1219-121	JASVINDER AUJLA	C 1175 1st Floor,Sushant Lok 1,,	9871040415	10.00	Domestic (DS)	11/12/2019
45	G21-1219-120	S HARJIT SINGH REKHI	B-513,THIRD FLOOR,INDEPENDENT RESIDENTIAL FLOOR,	8800358461	11.00	Domestic (DS)	11/12/2019
46	G21-1219-111	KIRAN ATUL GUPTA	PLOT NO 9 2ND FLOOR C BLOCK ,SUSHANT LOK PHASE 1 SECTOR 43,	9810380377	8.00	Domestic (DS)	11/12/2019
47	G21-1019-158	RAJAT MALHOTRA	B461,Sushant Lok,,	9810008830	2.00	Domestic (DS)	12/10/2019
48	G21-1119-137	SHASHI BATRA	C-210,SUSHANT LOK 1,	9871763060	8.00	Domestic (DS)	12/11/2019
49	G21-1119-131	SAWHNEY REAL ESTATE DEVELOPERS PVT LTD	C 2060 A ,SUSHANT LOK 1,	9811641888	2.00	Non-Domestic (NDS)	12/11/2019
50	G21-1219-130	NAVNEET TIWARI	Plot No. C - 1765,Sushant Lok - 1,	9810794455	2.00	Domestic (DS)	12/12/2019
51	G21-1219-128	KAPIL MANCHANDA	359A,Block B Sushant Lok 1,	9871292520	2.00	Non-Domestic (NDS)	12/12/2019
52	G21-1019-167	SARVJIT SINGH	C BLOCK 2073A THIRD FLOOR,SUSHANT LOK 1,	9999489814	7.00	Domestic (DS)	13/10/2019
53	G21-1119-145	KULDEEP	B 186,Sushant Lok,	9311058168	10.00	Domestic (DS)	13/11/2019
54	G21-1219-138	VIJAY BANSAL	PLOT NO 14,BLOCK C 2 SUSHANT LOK 1,122018	9990510575	2.00	Domestic (DS)	13/12/2019
55	G21-1019-186	RAJESH MALIK	C 528 S F,BLOCK C SUSHANTLOK 1,	9810092448	9.00	Domestic (DS)	14/10/2019
56	G21-1119-162	ROHITASH	SECOND FLOOR HOUSE NUMBER 67,BLOCK C2 SUSHANT LOK1,,	9811650701	5.00	Domestic (DS)	14/11/2019
57	G21-1119-158	YOGESH SHARMA	A223,Sushant Lok Phase 1,	9810011733	2.00	Non-Domestic (NDS)	14/11/2019
58	G21-1119-157	GARGI VAISH	C-531 THIRD FLOOR SUSHANT LOK-I C-531 THIRD FLOOR SUSHANT LOK-I	9650523959	10.00	Domestic (DS)	14/11/2019
59	G21-1219-151	SABU THANNICKAL MATHAI	C-1535,SUSHANT LOK 1,	9810035606	6.00	Non-Domestic (NDS)	14/12/2019
60	G21-1219-163	SHALU CHILLAR	A118,Sushant Lok,124001	9650061392	12.00	Domestic (DS)	15/12/2019
61	G21-1119-188	RITA DEVENDRA-YADAV	C-882 second floor ,Sushant Lok 1 C block ,Gurugram ,	9717155611	9.00	Domestic (DS)	16/11/2019
62	G21-1119-181	RUCHIKA BANSAL GANJOO	B 513 ,2ND FLOOR,SUSHANT LOK 1,	9810405585	10.00	Domestic (DS)	16/11/2019

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Sr. No	Application Number	Name	Address	Mobile No.	Load in(KW)	Category	Applied Date
63	G21-1019-224	ROBIN SETH	C-1081-B FOURTH FLOOR SUSHANT LOK-I C-1081-B FOURTH FLOOR SUSHANT LOK-I	9810953439	10.00	Domestic (DS)	17/10/2019
64	G21-1019-223	VAISHALI JAIN	A 654 ,sushant lok 1,	9871345678	2.00	Domestic (DS)	17/10/2019
65	G21-1019-210	COMMISSIONER MCG	block d,sushant lok 1,sushant lok 1,	9958502700	11.00	Street Light	17/10/2019
66	G21-1019-205	COMMISSIONER MCG	SUSHANT LOK 1 BLOCK C NR H NO 2029 BEHIND PARAS HQ,SUSHANT LOK 1 BLOCK C NR H NO 2029 BEHIND PARAS HQ	9958502700	6.00	Street Light	17/10/2019
67	G21-1019-204	AMIT KHOSLA	Plot No. C - 1768,Sushant Lok Phase - 1,Gurugram ,	9810329709	10.00	Domestic (DS)	17/10/2019
68	G21-1119-189	SARITA BANSAL	C-924 SUSHANT LOK-I C-924 SUSHANT LOK-I	9818777633	2.00	Domestic (DS)	17/11/2019
69	G21-1119-188	DIMPLE	C-1985 SUSHANT LOK-I C-1985 SUSHANT LOK-I	9643635117	7.00	Domestic (DS)	17/11/2019
70	G21-1119-187	BHAGWAT SARUP GUPTA	C-411-E SUSHANT LOK-I C-411-E SUSHANT LOK-I GURUGRAM,	9650543743	6.00	Domestic (DS)	17/11/2019
71	G21-1219-213	RAJESH YADAV	A-546,sushant lok 1,	9811221865	2.00	Non-Domestic (NDS)	17/12/2019
72	G21-1219-211	GR GUPTA BROTHERS PVT LTD	B-35 a,sushant lok 1,	8312275032	2.00	Non-Domestic (NDS)	17/12/2019
73	G21-1219-205	MARVEL INDIA PVT LTD	C-531 1ST FLOOR SUSHANT LOK-I C-531 1ST FLOOR SUSHANT LOK-I	8800004444	10.00	Domestic (DS)	17/12/2019
74	G21-1219-191	SAHIL QSWAL	TF,C 183 Sushant Lok,;	9899383224	11.00	Domestic (DS)	17/12/2019
75	G21-1019-240	RANI MEHRA	C 603 S/F,SHUSHANT LOK 1,	7982871535	8.00	Domestic (DS)	18/10/2019
76	G21-1019-233	PUSHPA YADAV	1679 BLOCK C,SUSHANT LOK I,,	9889715075	5.00	Domestic (DS)	18/10/2019
77	G21-1219-222	MADAN LAL GULATI	PLOT NO C-309 ,SUSHANT LOK-1,	9811747630	2.00	Domestic (DS)	18/12/2019
78	G21-1019-250	RASHMI GARG	C BLOCK 1533,SUSHANT LOK 1,	9818260200	2.00	Non-Domestic (NDS)	19/10/2019
79	G21-1019-244	BRIJ MOHAN KUMAR AGARWAL	2213 Block C,Sushant Lok Phase 1 ,	9868594961	16.00	Domestic (DS)	19/10/2019
80	G21-1119-210	SHIVAM GUPTA	C 2061 A SF,BLOCK C SUSHANT LOK 1,	8654373653	7.00	Domestic (DS)	20/11/2019
81	G21-1019-261	SUBODH MUDGAL	Plot No 1641A,Block C Sushant Lok 1,,	9958628829	19.00	Domestic (DS)	21/10/2019
82	G21-1119-221	AASHISH MEHRA	UGF136,SUSHANT VYAPAR KENDRA SUSHANT LOK 1,	9811089878	4.00	Non-Domestic (NDS)	21/11/2019
83	G21-1019-263	SANJAY KUMAR MITTAL	A-754,SUSHANT LOK1	9811018323	2.00	Non-Domestic (NDS)	22/10/2019
84	G21-1019-282	JASMINDER KAUR SODHI	C-2023,SUSHANT LOK 1,	9810255073	2.00	Non-Domestic (NDS)	22/10/2019
85	G21-1119-235	DILBAGH RAI AHUJA	HOUSE NO C 920,SUSHANT LOK PHASE 1 ,	8810112475	10.00	Domestic (DS)	22/11/2019
86	G21-1119-234	DILBAGH RAI AHUJA	HOUSE NO C 21 A BLOCK C ,SUSHANT LOK PHASE 1 ,	9810112475	10.00	Domestic (DS)	22/11/2019
87	G21-1019-285	SUJATA NANDA	H No 2484 block C basement,sushant lok phase1,,	8368130647	6.00	Domestic (DS)	23/10/2019
88	G21-1019-290	RAJIV KUMAR	C-1273 SUSHANT LOK-I C-1273 SUSHANT LOK-I	9873129009	10.00	Domestic (DS)	23/10/2019
89	G21-1019-289	JASDEEP KAUR	C-1546 ,SUSHANT LOK-1,GURUGRAM HR,	9990410273	10.00	Domestic (DS)	23/10/2019
90	G21-1019-284	SANTOSH RANI	C 1081B,SUSHANT LOK 1,	8130091641	6.00	Domestic (DS)	23/10/2019
91	G21-1119-250	PAVITDEEP KOHLI	C 21 SUSHANT LOK 1,LINE 1,	9811254030	2.00	Domestic (DS)	23/11/2019
92	G21-1219-280	TAJ REAL BUILD PVT LTD	PLOT NO 620 BLOCK A,SHUSHANT LOK 1,	9811006762	2.00	Non-Domestic (NDS)	23/12/2019
93	G21-1019-302	DEEPAK KHANNA	C 603 3RD FLOOR,SUSHANT LOK 1,	7982871535	11.00	Domestic (DS)	24/10/2019
94	G21-1019-301	UTKARSH BHANDARI	C 798,Sushant Lok Phase 1,	8910323499	16.00	Domestic (DS)	24/10/2019

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Sr. No	Application Number	Name	Address	Mobile No.	Load In/(KW)	Category	Applied Date
95	G21-1019-297	GULDEEP SINGH SAHNI	C BLOCK 1032,SUSHANT LOK 1 ,	9811056303	10.00	Domestic (DS)	24/10/2019
96	G21-1119-285	URMIL ARORA	E200,Sushant Lok,	9868601223	15.00	Domestic (DS)	26/11/2019
97	G21-1119-294	TRIPAT KUMAR BHATIA	C-1081-B FIRST FLOOR SUSHANT LOK-I C-1081-B FIRST FLOOR SUSHANT LOK-I	9999869157	8.00	Domestic (DS)	27/11/2019
98	G21-1119-291	ASTHETIC TOWNSHIP DEVELOPERS PVT.LTD.	H N - 660 Block No - B,Sushant Lok Phase - 1,	8209420254	4.00	Domestic (DS)	27/11/2019
99	G21-1119-319	ASHA SHAILESH	B-639 SUSHANT LOK-I B-639 SUSHANT LOK-I	9999369439	2.00	Non-Domestic (NDS)	29/11/2019
100	G21-1019-339	MANOJ SURI	C 1599 FIRST FLOOR,SUSHANT LOK 1 ,,	9871027100	6.00	Domestic (DS)	30/10/2019
101	G21-1019-338	SHELLY SURI	C 1599 THIRD FLOOR,SUSHANT LOK 1 ,,	9910601771	6.00	Domestic (DS)	30/10/2019
102	G21-1019-337	ANJU SINGH	A-843 A SLOK 1,SUSHANT LOK 1,	9811294394	2.00	Non-Domestic (NDS)	30/10/2019
103	G21-1019-336	SANGEETA SURI	C1599 FOURTH FLOOR,SUSHANT LOK 1 ,,	9810834373	6.00	Domestic (DS)	30/10/2019
104	G21-1119-331	RAJESH KHANNA	C 1307,C BLOCK,	9999187174	11.00	Domestic (DS)	30/11/2019
105	G21-1019-356	TARA CHOUDHURY	C2484 Third Floor,Sushant Lok 1,	9810512929	11.00	Domestic (DS)	31/10/2019
106	G21-1019-359	PARAMOUNT INFRABUILD PVT LTD DIR MR ASHISH GUPTA	C-94 SUSHANT LOK-I C-94 SUSHANT LOK-I	8076878241	5.00	Domestic (DS)	31/10/2019
107	G21-1019-358	RAJ KUMAR	C-1983 SLOK 1,SUSHANT LOK 1,	9891861520	2.00	Non-Domestic (NDS)	31/10/2019

Tony Coy

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ANNEXURE-C2

DAKSHIN HARYANA BIJLI VITRAN NIGAM

Sales Circular No. D- 26/2021

From

CE/Commercial
DHBVN, Hisar

To

All CEs/SEs/XENs/SDOs/OP
JEs-1, Incharge Sub office, in DHBVN

Memo No. Ch-26/SE/Comml./R-16/94/2004/Vol-V
Dated: 15/07/2021

Subject:- Release of tubewell connections in the notified area.

Please refer to DHBVN Sales Circular No. D-8/2017 dated 01.02.2017 wherein it was decided that in future, no agriculture tubewell connection should be released in the notified areas based on the guidelines issued by Central Ground Water Authority .

Further a clarification regarding modification/Alteration/Extension of load of existing AP connections was issued by this office memo No. Ch-51/SE/C/ 94/ 2004/ Vol - I dated 1.08.2017 wherein following activities were not permitted in the notified area:-

1. Extension of load of existing connections.
2. Shifting of connection in the notified area due to failure of bore.
3. Shifting of existing tubewell connection in the notified area to other place in the notified area due to acquisition of land by Govt. Agencies.
4. Shifting of existing tubewell connection from non- notified area due to acquisition of land by Govt. Agencies.
5. Reconnection in the notified area.

Now, based on the clarification received from Central Ground Water Authority (CGWA), the Govt. of Haryana has approved the release of tubewell connections in dark zone/notified area vide ACS (Power) office memo No. 23/11/2021-3 Power dated 30.6.2021 subject to following conditions:-

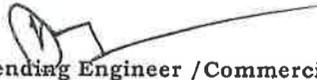
- I. The farmer will adopt micro irrigation mandatorily if depth of tubewell exceed 100 ft.
- II. No connection greater than 35 BHP capacity should be released.

It is further clarified that:-

1. Restriction imposed on modification/Alteration/Extension of load of existing AP connections vide this office memo No. Ch-51/SE/C/ 94/ 2004/ Vol-I dated 1.08.2017 has been withdrawn and shifting of connection/ reconnection/extension of load will be allowed to those applicants only who fulfill both conditions as mentioned above at Sr. No. (I) & (II).
2. These instructions shall also be applicable to all the pending applications of tubewell connection for which the demand notice has been issued in compliance of Sales Circular No. D-6/2019 dated 27.02.2019.

DHBVN Sales Circular No. D-13/2021 is amended upto this extent only and DHBVN Sales Circular No. D-8/2017 is superseded.

The above instructions should be brought to the notice of all concerned for careful and meticulous compliance with immediate effect.


Superintending Engineer / Commercial
for Chief Engineer / Commercial
DHBVN, Hisar